

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1854**  
ANSWERED ON 27.07.2017

**ALLOTMENT OF KRISHNA RIVER WATER**

1854. SHRI GUTHA SUKENDER REDDY

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government of Telangana has requested the Brijesh Kumar Tribunal to give importance to Krishna basin projects first in allotment of Krishna river water;
- (b) if so, the details thereof;
- (c) the response of the Tribunal thereto; and
- (d) the stand of the Union Government in this regard?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) & (b) As per Terms of Reference specified in clauses (a) and (b) of the Section 89 of Andhra Pradesh Re-organisation Act, 2014, the Krishna River Water disputes has been referred to Krishna Water Disputes Tribunal (KWDT)-II by the Central Government.

In connection with the reference made under Section 89 of Andhra Pradesh Re-organisation Act, 2014 the states of Andhra Pradesh and Telangana have raised several pleas before KWDT-II and one of such plea raised by State of Telangana is to give importance to Krishna Basin projects first in allotment of water.

(c) The response of the Tribunal will only be available in the form of Report at the end of the adjudication process.

(d) The Central Government has already referred the issue to KWDT-II for adjudication. As such the Central Government is not a party in the dispute and has no stand in this regard.

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